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HC

GOVERNMENT OF ODISHA
FINANCE DEPARTMENT

RESOLUTION



Received on
16 FEB 2013

No. _____ /F
(A)-49/2012

Date: 6/2/2013

Revised Assured Career Progression Scheme (RACPS) for the State Government Employees.

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The State Government considered the recommendations of the Fitment Committee and granted Assured Career Progression (ACP) to the State Government employees on completion of 15th, 25th and 30th years of service akin to the Time Bound Advancement (TBA) provisions of the Orissa Revised Scales of Pay Rules, 1998. Accordingly, all State Government employees avail ACP in 3 stages i.e. 1st ACP on completion of 15 years of service, 2nd ACP after 25 years of service and 3rd ACP after 30 years of service in their original post/grade by addition of one increment @ 3% on the Basic Pay + Grade Pay with next annual increment after a period of one year from the date of sanction of the ACP.

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2. The Government of India in the meanwhile, had introduced Modified Assured Career Progression Scheme (MACPS) for the Central Government Civilian employees in supersession of the provisions of ACP scheme. Consequent upon implementation of the MACPS by the Government of India, various Service Associations of the State Government employees have come up with memoranda to consider implementation of the MACPS in respect of employees of the State Government
3. Taking into account the uncertain promotional avenues and career stagnation of the State Government employees, Government after careful consideration have decided to implement a career advancement scheme to be known as REVISED ASSURED CAREER PROGRESSION SCHEME (RACPS).
4. The RACPS is to be effective from 01.01.2013.
5. The details of the RACP Scheme and conditions for grant of the financial upgradation under the Scheme are given in Annexure-1.

By order of the Governor

All Singh
5/2/13
Additional Secretary to Government

Revised Assured Career Progression Scheme (RACPS):

1. There shall be three financial up-gradations under the RACPS, counted from the direct entry grade on completion of 10, 20 and 30 years of service in a single cadre in absence of promotion. An employee if completed 10 years of service in the entry grade will be considered for 1st up-gradation under RACPS. An employee completing 20 years of service and has got only one upgradation either by promotion or by RACPS will be considered for the 2nd upgradation. Similarly an employee completing 30 years of service and has got two upgradation either by RACPS or promotion or both will be considered for 3rd upgradation under RACPS.

2. The financial upgradation under the RACPS would be admissible upto the highest Grade Pay of Rs.7600/ in the Pay Band PB-3 under ORSP Rules, 2008.

There shall be a Screening Committee to decide the eligibility of the persons for upgradation under RACPS. The Screening Committee shall follow a time schedule and meet twice in a financial year, preferably in the first week of January and first week of July every year for advance processing of the cases maturing in that half year. Accordingly, cases maturing during the first-half i.e. April to September of a particular financial year shall be taken up for consideration by the Committee in the first week of January. Similarly, the Screening Committee meeting in the first week of July shall process the cases that would be maturing during the second-half i.e. October to March of the same financial year.

4. RACPS shall be permissible in case of those employees only after regulation of their pay under O.R.S.P. Rules, 2008. On introduction of RACPS, the ACP Scheme as under O.R.S.P. Rules, 2008 shall cease to operate.

5. The manner of fixation of pay on promotion shall be applicable while fixing the pay under RACPS. An employee can opt to get the pay fixed under RACPS after accrual of his next increment in existing Pay Band with Grade Pay within one month from the date of issue of RACPS order in his/her favour in the proforma appended as Fourth Schedule of O.R.S.P. Rules, 2008; else the pay of the employee shall be fixed from the date of effect of RACP. The next increment due shall be 12 months from the date of such fixation.

6. On grant of financial upgradation under the Scheme, there shall be no change in the designation, classification or status. However, financial and certain other benefits which are linked to the pay drawn by an employee such as HBA, allotment of Government accommodation may be permitted.

7. Financial upgradation under the RACPS shall be purely personal to the employee and shall have no relevance to his position of seniority in the grade. As such, there shall be no stepping up of pay/antedation of increment between Senior and Junior after regulation of pay under RACPS.
8. The Pay Band PB-3 of Rs.15,600 – 39,100/- with Grade Pay of Rs.5400/- being the Group-A Entry Grade Pay Band shall not be allowed under RACPS to an employee in Pay Band PB-2. For example, if an employee in the Pay Band PB-2 i.e. Rs.9,300-34,800/- with Grade Pay of Rs.4600/- gets financial upgradation under RACPS, he shall be entitled to get his/her pay fixed in the Pay Band PB-2 i.e. Rs.9,300-34,800/- with Grade Pay of Rs.5400/- instead of Pay Band PB-3 i.e. Rs.15,600-39,100/- with Grade Pay of Rs. 400/-.
9. There shall be no further financial upgradation under RACPS, if an employee has already availed three financial upgradations by way of RACPS/Promotion.
10. Benefit of pay fixation available at the time of regular promotion shall also be allowed at the time of financial upgradation under the Scheme, which means the pay shall be raised by 3% of the total of pay in the Pay Band and the Grade Pay drawn before such upgradation. The employees of the cadre having promotional hierarchy will get the Grade Pay of the promotional post. The employees in isolated/ ex-cadre posts not having any promotional hierarchy will get the next higher Grade Pay as per the first schedule of ORSP Rules, 2008 with the interpolations, if any introduced subsequently. In case the new Grade Pay corresponds to a different Pay Band, the employee will get the Pay Bar corresponding to the revised Grade Pay. There shall, however, be no further fixation of pay at the time of regular promotion.
11. The RACPS shall also be applicable to work charged employees only if their service conditions are comparable with the staff of regular establishment.
12. The RACPS is directly applicable only to State Government employees. It will not get automatically extended to employees of State PSUs/ Autonomous/ Stat ory Bodies under the administrative control of a Department. Keeping in view the financial implications involved, a conscious decision in this regard shall have to be taken by the respective Governing Body/ Board of Directors as well as the Administrative Department concerned and wherever it is proposed to adopt the RACPS, prior concurrence of Finance Department shall be obtained.
13. If a financial upgradation under the RACPS is not allowed after 10 years in a Grade Pay and is deferred for the reason an employee being unfit or due to departmental proceedings, his case will be reviewed in subsequent years. In the matter of disciplinary/ penal proceedings, grant of benefit under the RACPS shall be subject to rules/ guidelines

governing normal promotion. Such cases shall, therefore, be regulated under the provisions of the OCS (CCA) Rules, 1962 and instructions issued thereunder.

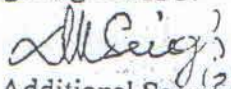
14. The RACPS contemplates mere placement on personal basis in the Grade Pay and pay scale of the higher post and shall not amount to actual functional promotion of the employees concerned. Therefore, no reservation orders/ roster shall apply to the RACPS. However, as usual the rules of reservation in promotion shall be ensured at the time of regular promotion. For this reason, it may not be mandatory to associate members of SC/ST in the Screening Committee meant to consider cases for grant of financial upgradation under the Scheme.

15. Pay drawn in the Pay Band and the Grade Pay allowed under the RACPS shall be the basis for determining the terminal benefits in respect of the retiring employee.

16. If a regular promotion in due course is refused by the employee before becoming entitled to a financial upgradation, then there shall be no financial upgradation under RACPS as the employee has not been stagnated due to lack of promotional opportunities. If, however, financial upgradation has been allowed due to stagnation and the employee refuses the subsequent promotion, it shall not be a ground to withdraw the financial upgradation. He shall, however, not be eligible to be considered for further financial upgradation till he agrees to be considered for promotion again and the next financial upgradation shall also be deferred to the extent of period of debarment due to such refusal.

17. Employees on deputation need not revert to the parent Department for availing the benefit of financial upgradation under the RACPS. They may exercise a fresh option to draw the pay in the Pay Band and the Grade Pay of the post held by them or the pay plus Grade Pay admissible to them under the RACPS, whichever is beneficial like the regular employee in the parent cadre had they not been deputed.

18. Assured Career Progression (ACP) availed under ORSP Rules, 2008 shall not be taken into account while considering the RACPS in favour of an employee. But, pay fixation shall be allowed by extending the benefit of 3% of basic pay and Grade Pay to the existing Pay but only the Grade Pay as applicable shall be allowed while giving RACPS.


Additional Secretary 12/12/13 Govt.

Memo No. 3561(2) /F

Date: 6/2/2013

Copy forwarded to Secretary to Governor, Odisha/ Secretary, Odisha Legislative Assembly, Bhubaneswar for information and necessary action.

[Signature]
Under Secretary to Government

Memo No. 3562(260) /F

Date: 6/2/2013

Copy to all the Departments of Government/ All Heads of Department/ All Revenue Divisional Commissioners/ All Collectors for information and necessary action.

[Signature]
Under Secretary to Government

Memo No. 3563(2) /F

Date: 6/2/2013

Copy forwarded to Registrar, Odisha High Court, Cuttack/ Principal Accountant General, Odisha for information and necessary action.

[Signature]
Under Secretary to Government

Memo No. 3564 /F

Date: 6/2/2013

Copy forwarded to the Director, Printing, Stationery and Publication, Odisha, Cuttack with a request to publish the above Resolution in the next issue of the Odisha Gazette and to supply 50 copies of the same to this Department.

[Signature]
Under Secretary to Government

Memo No. 3565 /F

Date: 6/2/2013

Copy forwarded to the Head of Portal Group, IT Centre, Secretariat for information. It is requested to host the Resolution in website of Finance Department.

Memo No. 588(2) /Dt. 19.2.13

[Signature]
Under Secretary to Government

Copy forwarded to all Court of the Judgeship/ J.I.C. Accounts of the Judgeship for information and necessary action.

[Signature]
REGISTRAR,
Civil Courts, Sambalpur.